

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, FARIDKOT**

**ORDER**

In view of the directions of the Hon'ble High Court, Chandigarh, vide order dated 22.03.2020 and in order to prevent the conditions arising due to outbreak of Novel Corona Virus (COVID-19), the following Judicial Officers will perform their duty w.e.f. 23.03.2020 to 31.03.2020, to entertain the urgent matters i.e. bail and stay, alongwith minimum supporting staff, as per following schedule:

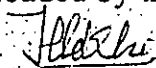
Sr. No.	Name of the Judicial Officer	Date of Duty
1	Sh. Harbans Singh Lekhi, Addl. District & Sessions Judge, Faridkot	23.03.2020, 25.03.2020, 27.03.2020, 31.03.2020
2	Sh. Rajesh Kumar, Addl. District & Sessions Judge, Faridkot	23.03.2020, 24.03.2020, 26.03.2020, 30.03.2020
3	Sh. Sanjeev Kundi, Civil Judge (Sr. Divn.), Faridkot	31.03.2020
4	Sh. Harvinder Singh Sindhia, CJM, Faridkot	30.03.2020
5	Ms. Ekta Uppal, Addl. Civil Judge (Sr.Divn.), Faridkot.	23.03.2020, 27.03.2020
6	Sh. Suresh Kumar, Civil Judge (Jr. Divn.), Faridkot.	25.03.2020
7	Sh. Chetan Sharma, Civil Judge (Jr. Divn.), Faridkot	26.03.2020
8	Ms. Amandeep Kaur, Civil Judge (Jr. Divn.), Faridkot	24.03.2020

Shri Gagandeep Singh, Addl. Civil Judge (Senior Division)-cum-Sub Divisional Judicial Magistrate, Jaitu will attend the urgent matter i.e. bail and stay, w.e.f. 23.03.2020 to 31.03.2020, alongwith minimum sporting staff so desired.

However, the duty roaster as already conveyed by Sh. Harvinder Singh Sindhia, Chief Judicial Magistrate, Faridkot, vide his order bearing Endst. No. 244 dated 29.02.2020 will remain same, besides abovementioned duty schedule.

The remaining officers as well as the staff shall work from home during the abovesaid period and will not leave the station and will also make themselves available immediately as and when their services are required.

The cases already fixed in the courts during the period from 23.03.2020 to 31.03.2020 shall be adjourned by making appropriate arrangement at own level. The adjournment schedule of the cases already fixed during this period be prepared by the courts concerned and same be uploaded by the server room staff on the official website.



During this period, any ordinary filing of cases shall not be entertained on the filing counter except cases of utmost urgency. The filling of the fresh cases, in which the limitation period is going to expire during this period, shall be allowed to be filed.

All concerned be informed accordingly.

23<sup>rd</sup> March, 2020.

*J. H. Khan*  
I/c District & Sessions Judge,  
Faridkot. 23.3.2020

Endst.No. 912 /EB

Dated 23/03/2020.

Copy forwarded to:-

1. The Registrar General, Hon'ble Punjab & Haryana, High Court, Chandigarh, for information with reference to its letter No. 510/Spl./Gaz.II.17 dated 17.03.2020;
2. All the Judicial Officers posted in Faridkot Sessions Division;
3. The Secretary, District Legal Services Authority, Faridkot;
4. The Deputy Commissioner, Faridkot;
5. The President District Bar Association, Faridkot and Jaitu;
6. The Senior Superintendent of Police, Faridkot;
7. The District Attorney, Faridkot;
8. Sh. Iqbal Khan, Incharge Computer Section, Sh. Santosh Kumar, System Officer and Sh. Hari Shankar, Counter Clerk.  
for information and necessary action.

*J. H. Khan*  
I/c District & Sessions Judge,  
Faridkot.

Attended

*S. S. Khan*  
Superintendent,  
District & Sessions Court,  
Faridkot. 23.03.20